

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF PRATISHTHA DAIRY FARMS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	PRATISHTHA DAIRY FARMS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	24 th January, 2014
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Kanpur
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U01400UP2014PTC062238
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office Address as per the MCA Records: Nand Colony, Peetal Nagari, Moradabad, Uttar Pradesh-244001
6.	Insolvency commencement date in respect of corporate debtor	11 th August, 2021-
7.	Estimated date of closure of insolvency resolution process	6 th February, 2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Ankit Agrawal Reg No: IBBI/IPA-002/IP-N01070/2020-2021/13514
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: F-53, Second Floor, Butler Plaza, Civil Lines, Near Chowki Chauraha, Bareilly, Uttar Pradesh-243001 Email Id: ankitagarwalcs@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: F-53, Second Floor, Butler Plaza, Civil Lines, Near Chowki Chauraha, Bareilly, Uttar Pradesh-243001 Email Id: cirp.pdf@gmail.com
11.	Last date for submission of claims	25 th August, 2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a. Web link: https://ibbi.gov.in/home/downloads Physical Address: same as above in point no. 10 b. NA

Notice is hereby given that the National Company Law Tribunal, Allahabad Bench has ordered the commencement of a corporate insolvency resolution process of the M/s Pratishtha Dairy Farms Private Limited on 11.08.2021.

The creditors of M/s Pratishtha Dairy Farms Private Limited are hereby called upon to submit their claims with proof on or before 25th August, 2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.



A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Ankit Agrawal

Interim Resolution Professional

Date: 13.08.2021

Place: Bareilly

In the matter of Pratishta Dairy Farms Private Limited
Regn. No.: IBB/IPA-002/IP-N01070/2020-2021/13514
Reg Address: F-53, Second Floor, Butler Plaza, Civil
Lines, Near Chowki Chauraha, Bareilly, Uttar Pradesh-243001
Email Id: ankitagarwalcs@gmail.com, cirp.pdf@gmail.com

Particulars	Quarter ended		Quarter ended		Quarter ended	
	30.06.2021	31.03.2021	30.06.2020	31.03.2021	30.06.2020	31.03.2021
	(Unaudited)	(Audited)	(Unaudited)	(Audited)	(Unaudited)	(Audited)
1. Total Income	27.40	10.77	28.67	87.04		
2. Net Profit / (Loss) for the period before tax (after Exceptional items)	(67.28)	(94.52)	(64.02)	(325.36)		
3. Net Profit / (Loss) for the period before tax (after Exceptional items)	(67.28)	(94.52)	(64.02)	(325.36)		
4. Net Profit / (Loss) for the period after tax (after Exceptional items)	(62.68)	(90.77)	(60.27)	(310.37)		
5. Total Comprehensive Income for the period [Comprising Profit/ (Loss) after tax and other Comprehensive Income(after tax)]	(62.68)	(95.42)	(60.27)	(315.02)		
6. Equity Share Capital	231.30	231.30	231.30	231.30		
7. Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year				689.95		
8. Earnings Per Share (of Rs.10/- each) (for continuing and discontinued operations)						
1. Basic:	(2.71)	(3.92)	(2.61)	(13.42)		
2. Diluted:	(2.71)	(3.92)	(2.61)	(13.42)		

NOTE:

The above is the extract of the detailed format of Unaudited Financial Results filed with the Stock Exchanges under Regulation 33 of SEBI (Listing Obligation and Disclosure Requirements) Regulations, 2015. The detailed Financial Results and this extract were reviewed by the Audit Committee and approved by the Board of Directors at their respective meetings held on August 12, 2021. The full format of the Unaudited Financial Results are available on the Company's website (<http://www.globaibol.com>) and on the website of the BSE Ltd (www.bseindia.com)

For and on behalf of the Board of Directors

Place : Kolkata
Date : 12th August, 2021

S K Sharma
Chairman
(DIN : 00041150)



NOTICE OF 32nd ANNUAL GENERAL MEETING

Notice is hereby given that:

- Notice is hereby given that 32nd Annual General Meeting ("AGM") of the Company will be convened on 20th September, 2021 at 11.30 am through video conferencing ("VC")/ other audio visual means ("OVAM") facility in compliance with the MCA's General Circulars numbered 14/2020, 17/2020, 20/2020 and 02/2021 dated April 8, 2020, April 13, 2020, May 5, 2020 and 13th January 2021 respectively and all other applicable laws and circulars issued by Ministry of Corporate Affairs, Government of India, to transact the business that will be set forth in the notice of Annual General Meeting.
- In compliance with the above circulars, electronic copies of notice of the 32nd AGM and Annual Report for the financial year 2020-2021 will be sent only by email to all those who email address is registered with the company or with their respective depository participants (Depository). Shareholders holding shares in dematerialized mode are requested to register their email addresses and mobile numbers with their relevant depositories through their depository participants. Shareholders holding shares in physical mode are requested to furnish details to the Company's registrar and transfer agent, Link Intime India Private Limited at birendra.singh@linkintime.co.in.
- Members can join and participate in 32nd Annual General Meeting through ("VC") or ("OVAM") only. The instructions for joining 32nd Annual General Meeting and manner of participation in remot e-voting before and during the meeting are provided in the notice of 32nd AGM. The members participating through VC/OVAM shall be counted for the purpose of reckoning the quorum under section 103 of the Companies Act, 2013. The notice of AGM will be available on company's website i.e. www.venusremedies.com and website of stock exchanges, BSE & NSE on www.bseindia.com and www.nseindia.com respectively.
- Members holding shares in physical form or who have not registered their email id with company/ Depository can cast their vote through remote e-voting or through the e-voting system during the meeting, details of the same can be obtained from 32nd AGM notice as available on company's website and websites of stock exchanges, BSE & NSE as mentioned above.
- The 32nd AGM notice will be sent to the members in accordance with the applicable laws on their registered email ids in due course.

The above information is being given for the benefit of shareholders and in compliance with MCA/SEBI circulars.

Place: Panchkula
Date: 12.08.2021

By order of Board of Directors
For Venus Remedies Limited
Sd/- Managing Director

VENUS REMEDIES LIMITED

Regd. Office: SCO 857, Cabin No. 10, 2nd Floor, NAC Manimajra, Chandigarh (U.T.) 160101, India
Corporate Office: 51-52, Industrial Area, Phase-I, Panchkula, Haryana - 134113, India
CIN: L24232CH1989PLC009705, Phone : 0172-2933090, 2933094
Email: complianceofficer@venusremedies.com, Website: www.venusremedies.com

Phone Number: 011-4240164, 011-2766399
E-mail: info@deltaleasing.in
Website: www.deltaleasing.in

NOTICE

Pursuant to Regulation 29 read with Regulation 47 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, Notice is and is hereby given that a meeting of the Board of Directors of Delta Leasing & Finance Limited is scheduled to be held on **Saturday, 14th August, 2021 at 1:00 P.M.** at the Registered Office of the Company at 55 F.I.E., Patparganj Industrial Area, Delhi-110092 to consider and approve the Un-audited Financial Results of the Company for the quarter ended 30th June, 2021 and to consider any other matter with the permission of Chair.

This information is also available on the website of BSE Limited (www.bseindia.com) where the Company's shares are listed and on the website of the Company viz. (www.deltaleasing.in)

For DELTA LEASING & FINANCE LIMITED
Sd/-
(Renu Jindal)
Managing Director
DIN: 01843439

Place: Delhi
Date: 12.08.2021

Managing Director
DIN: 01843439

Commercial Complex, Azadpur, Delhi- 110033
Email id: pawansutholdingsltd@gmail.com
website: www.pawansutholdings.com
Ph no: 011-27676399

NOTICE

Pursuant to Regulation 29 read with Regulation 47 of the SEBI (Listing Obligation and Disclosure Requirements) Regulations, 2015, Notice is and is hereby given that the meeting of the Board of Directors of M/s Pawansut Holdings Limited will be held on **Saturday, 14th August, 2021 at 4:30 P.M.** at the registered office of the Company to consider and approve the Un-Audited Financial Results along with Limited Review Report of the Company for the Quarter ended 30th June, 2021 and to consider any other matter with the permission of Chair.

This information is also available on the website of the Company at www.pawansutholdings.com and on the website of the Stock Exchange where the shares of the Company are listed i.e. www.bseindia.com.

For Pawansut Holdings Limited
Sd/-
(Ram Kishore Bansal)
Managing Director
DIN: 05195812

Place: Delhi
Date: 12.08.2021

Managing Director
DIN: 05195812

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF PRATISHTHA DAIRY FARMS PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	PRATISHTHA DAIRY FARMS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	24th January, 2014
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kanpur
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8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Ankit Agrawal Reg No: IBBI/IPA-002/IP-N01070/2020-2021/13514
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: F-53, Second Floor, Butler Plaza, Civil Lines, Near Chowki Chauraha, Bareilly, Uttar Pradesh-243001 Email id: ankitagarwalcs@gmail.com
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Submission of false or misleading proofs of claim shall attract penalties.

Ankit Agrawal
Interim Resolution Professional

In the matter of Pratistha Dairy Farms Private Limited
Regn. No: IBBI/IPA-002/IP-N01070/2020-2021/13514
Reg Address: F-53, Second Floor, Butler Plaza, Civil Lines, Near Chowki Chauraha, Bareilly, Uttar Pradesh-243001
Email id: ankitagarwalcs@gmail.com, cirp.pdf@gmail.com

Date: 13.08.2021

Place: Bareilly

PUBLIC NOTICE

General public is hereby informed that our client, M/s. Muthoot Finance Ltd. (GSTIN 32AABCT0343B1Z7), Registered Office: 2nd Floor, Muthoot Chambers, Banerji Road, Kochi - 682018, Kerala, India, CIN: L65910KL1997PLC011300, Ph: +91 484-2396478, 2394712, Fax: +91 484-2396506 mail@muthootgroup.com, www.muthootfinance.com is conducting Auction of ornaments (NPA accounts for the period up to 31.03.2020), pledged in its favour, by the defaulting Borrowers, as detailed hereunder. All those interested may participate.

Date of Auction: 20.08.2021

Chandigarh - Sector - 17 C: MAL-939, 994, 1076, 1142, 1186, 1232, 1514, MDL-168, MPL-62, MSL-28031, MUL-961, 1012, 1321, 1324, 1370, 1403, 1458, 1469, 1489, 1528, 1646, 1707, 1715, 1731, 1795, 1897, 1912, 1916, 1945, 1950, 1958, 1990, 2022, 2048, 2050, 2182, 2201, 2369, 2376, 2387, 2390, 2404, 2426, 2427, 2464, 2467, 2503, 2518, 2521, 2635, 2636, 2676, 2680, 2766, 2821, 2833, 2908, 2957, 2958, 2969, 2997, 3026, 3069, 3073, 3173, 3186, 3198, 3277, 3300, 3373, 3441, 3551, 3612, 3659, 3661, 3765, 3837, 3863, 3865, 3929, 3973, 4016, 4058, 4171, 4187, 4199, 4267, 4325, 4501, 4528, 4654, 4672, 4707, 4720, 4788, 4794, 4797, 4822, 4851, 4867, 4961, 5068, 5154, 5218, 5258, 5261, 5262, 5281, 5297, 5389, 5409, 5450, 5490, 5524, 5536, 5576, 5590, 5640, **Chandigarh - Sector - 35:** MAL-863, 1425, MDL-29, MSL-16596, MUL-743, 850, 871, 1594, 1607, 1617, 1739, 1772, 1785, 1830, 1847, 1931, 1945, 2148, 2173, 2230, 2231, 2303, 2309, 2326, 2352, 2565, 2582, 2583, 2590, 2668, 2675, 2679, 2719, 2724, 2727, 2776, 2953, 2978, 2979, 2995, 3001, 3020, 3031, 3121, 3203, 3204, 3306, 3372, 3425, 3443, 3474, 3640, 3648, 3702, 3838, 3890, 4077, 4196, 4203, 4204, 4379, 4479, 4537, 4546, 4554, 4584, 4606, 4617, 4673, 4678, 4707, 4742, 4743, 4754, 4765, 4766, 4767, 4826, 4833, 4858, 4899, 4951, 4957, 4958, 4965, 5000, 5013, 5045, 5070, 5103, 5104, 5106, 5116, 5118, 5147, 5172, **Chandigarh - Sector - 46:** MAL-2356, 2357, 2647, 2648, MSL-24156, 24371, MUL-1828, 2355, 2356, 2408, 2450, 2830, 3192, 3887, 3946, 4034, 4260, 4324, 4434, 4606, 4662, 4897, 4901, 4945, 5248, 5254, 5287, 5318, 5573, 5686, 5698, 5780, 5791, 5989, 6010, 6023, 6030, 6039, 6179, 6338, 6347, 6437, 6489, 6605, 6731, 6800, 6875, 7461, 7693, 7703, 7800, 7837, 7840, 7873, 7902, 8004, 8041, 8237, 8453, 8522, 8542, 8508, 8602, 8453, 8487, 8740, 8775

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UNAUDITED	
Sr. No.	Particulars
1	Total Income from operations
2	Net Profit / (Loss) for the period before tax (after Exceptional items)
3	Net Profit / (Loss) for the period before tax (after Exceptional items)
4	Net Profit / (Loss) for the period after tax (after Exceptional items)
5	Total Comprehensive Income for the period (after tax and other Comprehensive Income(after tax))
6	Equity Share Capital
7	Reserves (excluding Revaluation Reserve)
8	Earnings Per Share (of Rs.10/- each) (for continuing and discontinued operations)
1. Basic :	
2. Diluted :	

Place : S. A. S. Nagar
Dated : August 12, 2021

Notes: a) The above extract is the extract of the detailed format of Unaudited Financial Results filed with the Stock Exchanges under Regulation 33 of SEBI (Listing Obligation and Disclosure Requirements) Regulations, 2015. The detailed Financial Results and this extract were reviewed by the Audit Committee and approved by the Board of Directors at their respective meetings held on August 12, 2021. The full format of the Unaudited Financial Results are available on the Company's website (<http://www.globaibol.com>) and on the website of the BSE Ltd (www.bseindia.com)

Extract of stock exchange

Sr. No.	Particulars
1	Other Income
2	Net Profit / (Loss) for the period before tax (after Exceptional items)
3	Net Profit / (Loss) for the period before tax (after Exceptional items)
4	Net Profit / (Loss) for the period after tax (after Exceptional items)
5	Total Comprehensive Income for the period (after tax and other Comprehensive Income(after tax))
6	Equity Share Capital
7	Reserves (excluding Revaluation Reserve)
8	Earnings Per Share (of Rs.10/- each) (for continuing and discontinued operations)
1. Basic :	
2. Diluted :	

NOTES: The above is the extract of the detailed format of Unaudited Financial Results filed with the Stock Exchanges under Regulation 33 of SEBI (Listing Obligation and Disclosure Requirements) Regulations, 2015. The detailed Financial Results and this extract were reviewed by the Audit Committee and approved by the Board of Directors at their respective meetings held on August 12, 2021. The full format of the Unaudited Financial Results are available on the Company's website (<http://www.globaibol.com>) and on the website of the BSE Ltd (www.bseindia.com)

Place : New Delhi
Date : 12.08.2021

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Particulars

Total Income	
Net Profit/(Loss) for the period before tax (after Exceptional items)	
Net Profit/(Loss) for the period before tax (after Exceptional items)	
Net Profit/(Loss) for the period after tax (after Exceptional items)	
Total Comprehensive Income for the period (after tax and other Comprehensive Income(after tax))	
Equity Share Capital	
Other Equity	
Earning per share (for continuing and discontinued operations)	
Basic & Diluted	
Note: The above is the extract of the detailed format of Unaudited Financial Results filed with the Stock Exchanges under Regulation 33 of SEBI (Listing Obligation and Disclosure Requirements) Regulations, 2015. The detailed Financial Results and this extract were reviewed by the Audit Committee and approved by the Board of Directors at their respective meetings held on August 12, 2021. The full format of the Unaudited Financial Results are available on the Company's website (http://www.globaibol.com) and on the website of the BSE Ltd (www.bseindia.com)	
Date : 12.08.2021	
Place : Ludhiana	
Registered Office	

फॉर्म ए
सार्वजनिक सूचना

(भारतीय दिवाला और शोधन अक्षमता बोर्ड (कारपोरेट व्यक्तियों के लिए दिवाला प्रस्ताव प्रक्रिया) विनियमों, 2016 के विनियम 6 के अधीन)
प्रतिष्ठा डेयरी फार्म्स प्राइवेट लिमिटेड के लेनदारों के ध्यानार्थ

संबंधित विवरण

1. कॉर्पोरेट श्रेणी का नाम	प्रतिष्ठा डेयरी फार्म्स प्राइवेट लिमिटेड
2. कॉर्पोरेट श्रेणी के समावेश की तिथि	24 जनवरी, 2014
3. प्राधिकारी जिसके अंतर्गत कॉर्पोरेट व्यक्ति समावेश/पंजीकृत है	रजिस्ट्रार ऑफ कंपनीज, कानपुर
4. कॉर्पोरेट श्रेणी का कॉर्पोरेट पहचान नंबर/सीमित दायित्व पहचान	U01400UP2014PTC062238
5. कॉर्पोरेट श्रेणी के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई है) का पता	एससीए रिफॉर्ड के अनुसार पंजीकृत कार्यालय का पता: नंद कॉलोनी, पीतल नगरी, मोरादाबाद, उत्तर प्रदेश-244001
6. कॉर्पोरेट श्रेणी के परिशोधन की शुरुआती तिथि	11 अगस्त, 2021
7. दिवाला प्रस्ताव प्रक्रिया के समापन की अनुमानित तिथि	06 फरवरी, 2021
8. अंतरिम प्रस्ताव पेशेवर के रूप में कार्यरत दिवाला पेशेवर का नाम व पंजीकरण नंबर	नाम: अंकित अग्रवाल, रजि. नं. IBB/IIPA-002/IP-N01070/2020-2021/13514
9. अंतरिम प्रस्ताव पेशेवर का पता व ई-मेल जैसा कि बोर्ड के साथ पंजीकृत है।	पता: एफ-53, दूसरी मंजिल, बटलर प्लाजा, सिविल लाइन्स, चौकी चौराहा के पास, बरेली, उत्तर प्रदेश-243001 ईमेल आईडी: ankitagarwalcs@gmail.com
10. अंतरिम प्रस्ताव पेशेवर से पत्राचार के लिए प्रयोग की जाने वाली ईमेल तथा पता, यदि क्रम सं. 9 से अलग है	पता: एफ-53, दूसरी मंजिल, बटलर प्लाजा, सिविल लाइन्स, चौकी चौराहा के पास, बरेली, उत्तर प्रदेश-243001 ईमेल आईडी: cirp.pdf@gmail.com
11. दावों को प्रस्तुत करने की अंतिम तिथि	25 अगस्त, 2021
12. अंतरिम प्रस्ताव पेशेवर द्वारा निर्धारित धारा 21 की उप-धारा (6ए) के खण्ड (बी) के अधीन श्रेणी की श्रेणी, यदि कोई है	लागू नहीं
13. श्रेणी में श्रेणी के प्राधिकृत प्रतिनिधि के रूप में चिह्नित दिवाला पेशेवर के नाम (प्रत्येक श्रेणी के लिए तीन नाम)	लागू नहीं
14. (क) संबंधित फॉर्म और (ख) प्राधिकृत प्रतिनिधि का विवरण पर उपलब्ध है:	क. weblink: https://www.ibbi.gov.in/home/downloads भौतिक पता: उपरोक्त बिंदु 10 के अनुसार वही ख. लागू नहीं

एतद्वारा सूचना दी जाती है कि नेशनल कंपनी लॉ ट्रिब्यूनल, इलाहाबाद बेंच ने 11.08.2021 को मै. प्रतिष्ठा डेयरी फार्म्स प्राइवेट लिमिटेड की कारपोरेट दिवाला प्रस्ताव प्रक्रिया को शुरू करने का आदेश दिया है।
मै. प्रतिष्ठा डेयरी फार्म्स प्राइवेट लिमिटेड के लेनदार को केवल प्रविष्टि नंबर 10 के अंतर्गत वर्णित पतों पर अंतरिम प्रस्ताव पेशेवर को 25 अगस्त, 2021 को या उस से पूर्व अपने दावों को प्रमाण सहित प्रस्तुत करने के लिए एतद्वारा आमंत्रित किया जाता है।

वित्तीय लेनदारों को केवल इलेक्ट्रॉनिक तरीके द्वारा अपने दावों का प्रमाण प्रस्तुत करना होगा। अन्य सभी लेनदारों को अपने दावे व्यक्ति, डाक द्वारा या इलेक्ट्रॉनिक तरीके द्वारा प्रस्तुत कर सकते हैं।
प्रविष्टि नंबर 12 के अंतर्गत सूचीबद्ध अनुसार श्रेणी से संबंधित वित्तीय श्रेणियों को फॉर्म सीए में श्रेणी (एनए) के प्राधिकृत प्रतिनिधि के रूप में कार्य करने के लिए प्रविष्टि संख्या 13 के अंतर्गत सूचीबद्ध 3 दिवालिप्रापन पेशेवरों से प्राधिकृत प्रतिनिधि की वरीयता को दर्शाना होगा।
गलत या भ्रमक प्रमाणों को प्रस्तुत करना जुर्माने का हकदार होगा।

अंकित अग्रवाल,
अंतरिम प्रस्ताव पेशेवर
प्रतिष्ठा डेयरी फार्म्स प्राइवेट लिमिटेड के विपक्ष में
पंजी. सं.: IBB/IIPA-002/IP-N01070/2020-2021/13514
पंजी. पता: एफ-53, दूसरी मंजिल, बटलर प्लाजा, सिविल लाइन्स,
चौकी चौराहा के पास, बरेली, उत्तर प्रदेश- 243001
ईमेल आईडी: ankitagarwalcs@gmail.com, cirp.pdf@gmail.com

दिनांक: 13.08.2021

स्थान: बरेली

भगवती ऑक्सीजन लिमिटेड

(CIN No: L74899HR1972PLC006203)

पंजीकृत कार्यालय: प्लॉट 5, सेक्टर 25, बल्लभगढ़, हरियाणा- 121004
30 जून, 2021 को समाप्त तिमाही के लिए अलेखापरीक्षित वित्तीय परिणाम का सार

(ईपीएस को छोड़कर लाखों में)

क्र. सं.	विवरण	30.06.2021 को समाप्त तिमाही (अनंकेक्षित)	31.03.2021 को समाप्त तिमाही (अनंकेक्षित)	30.06.2020 को समाप्त तिमाही (अनंकेक्षित)	31.03.2021 को समाप्त वर्ष (अनंकेक्षित)
1.	कुल आय	27.40	10.77	28.67	87.04
2.	कर से पूर्व अवधि के लिए शुद्ध लाभ/ (हानि) (असाधारण मदों से पूर्व)	(67.28)	(94.52)	(64.02)	(325.36)
3.	कर से पूर्व अवधि के लिए शुद्ध लाभ/ (हानि) (असाधारण मदों के बाद)	(67.28)	(94.52)	(64.02)	(325.36)
4.	कर के बाद अवधि के लिए शुद्ध लाभ/ (हानि) (असाधारण मदों के बाद)	(62.68)	(90.77)	(60.27)	(310.37)
5.	अवधि के लिए कुल व्यापक आय [कर के बाद लाभ/ (हानि) को शामिल करके तथा अन्य व्यापक आय (कर के बाद)]	(62.68)	(95.42)	(60.27)	(315.02)
6.	इक्विटी शेयर पूंजी	231.30	231.30	231.30	231.30
7.	पूर्व वर्ष के अंकेक्षित तुलनपत्र में दर्शाए अनुसार आरक्षित (पुनर्मुल्यांकन आरक्षितों के अतिरिक्त)	-	-	-	689.95
8.	आव प्रति शेयर (10 रु. प्रति X जारी एवं बंद प्रचालनों के लिए) मूल: तनुकृत:	(2.71) (2.71)	(3.92) (3.92)	(2.61) (2.61)	(13.42) (13.42)

टिप्पणी:

उपरोक्त विवरण सेबी (आपत्तियों के सूचीकरण तथा प्रकटीकरण अपेक्षाएं) विनियमों, 2015 के विनियमन 33 के अंतर्गत शेयर बाजार में दखिल अनंकेक्षित वित्तीय परिणामों के विस्तृत प्रारूप का सार है। विस्तृत वित्तीय परिणामों और इस विवरण की ऑडिट कमेंटी द्वारा समीक्षा की गई थी और 12 अगस्त, 2021 को आयोजित इसके संबंधित बैठक में निदेशकों के बोर्ड द्वारा अनुमोदित किया गया है। अनंकेक्षित वित्तीय परिणामों के विस्तृत प्रारूप कंपनी की वेबसाइट (<http://www.globalbol.com>) और बीएसई लि. की वेबसाइट (www.bseindia.com) पर उपलब्ध है।

हिले एवं कृते निदेशकों का बोर्ड

एस के शर्मा

अध्यक्ष

स्थान: कोलकाता

दिनांक: 12 अगस्त, 2021

(DIN :00041150)

प्रकाश वुलन एण्ड सिंथेटिक मिल्स लिमिटेड

पंजीकृत कार्यालय : 18वां किमी स्टोन, दिल्ली मुरादाबाद रोड,

एनएच-24, ग्राम अमहेरा, जिला अमरोहा-244102

दूरभाष : 0591-2223008/18 फैक्स : 0591-2223009

वेबसाइट : www.prakashwoollen.com;

ई-मेल : info@prakashwoollen.com

CIN: L17291UP1979PLC004804

प्रकाश वुलन एण्ड सिंथेटिक मिल्स लिमिटेड की 42वीं

वार्षिक आम बैठक

सदस्यों से आग्रह है कि वे ध्यान रखें कि प्रकाश वुलन एंड सिंथेटिक मिल्स लिमिटेड ("कम्पनी") की 42वीं वार्षिक साधारण सभा ("एजीएम") 18वां कि.मी. स्टोन, दिल्ली मुरादाबाद रोड, एनएच-24, ग्राम अमहेरा, जिला अमरोहा-244162 में शनिवार, 18 सितम्बर, 2021 को 11.45 बजे पूर्वा. में आयोजित की जायेगी जिसमें एजीएम की सूचना तिथि 21 अगस्त, 2020 में निर्दिष्ट व्यवसायों को कम्पनी अधिनियम, 2013 ("अधिनियम") के लागू होने वाले प्रावधानों, कॉर्पोरेट कार्य मंत्रालय ("एमसीए") द्वारा जारी साधारण सक्च्यूलर नं. 20/2020 तिथि 5 मई, 2020 की निरन्तरता में सक्च्यूलर नं. 02/2021 तिथि 13 जनवरी, 2021 तथा लागू होने वाली सीमा तक सेबी सक्च्यूलर नं. सेबी/एचओ/सीएफडी/सीएमडी 2/सीआईआर/पी/2020/79 तिथि 15 जनवरी, 2021 के अनुपालन में निष्पादित किया जायेगा।

42वीं एजीएम की सूचना, ई-वोटिंग प्रक्रिया तथा निर्देश तथा वार्षिक रिपोर्ट 2020-21 की इलेक्ट्रॉनिक प्रतियाँ उन सदस्यों को भेजी जाएगी जिनके ईमेल आईडी आरटीए/कम्पनी/डिपॉजिटरीज के पास पंजीकृत हैं।

जिन सदस्यों ने अपना ईमेल पता पंजीकृत नहीं कराया है, उनसे अनुरोध है कि नीचे वर्णित निर्देशों का अनुसरण करें:

i) भौतिक धारिता के लिये: फोलियो नं., शेयरधारक का नाम, शेयर प्रमाणपत्र (फ्रान्ट तथा बैक) की स्कैन की गई प्रति तथा अपने ईमेल

MARKTESH TRADING LIMITED

REGD. OFFICE : 612, DEVIKA TOWER, 6, NEHRU PLACE, NEW DELHI-110019

CIN : L51909DL2005PLC135119

E-mail : shriharsharazada@gmail.com, Tel/Fax: +91-11-26219944

Statement of Unaudited Fin. Results for the 1st Qtr. ended 30th. June, 2021

(Rs. In Lakhs)

PARTICULARS	Quarter ended			Yearly figures Current Period ended (31/03/2021) (Audited)
	(30/06/2021) (Unaudited)	(31/03/2021) (Audited)	(30/06/2020) (Unaudited)	
I. Revenue from Operations	13.50	39.40	0.21	67.69
II. Other Income	2.06	2.85	1.16	7.93
III. Total Revenue (I+II)	15.56	42.05	1.37	73.62
IV. Expenses				
(a) Cost of Materials consumed	0	0	0	0
(b) Purchase of stock-in-trade	12.72	36.39	0.00	65.34
(c) Changes in inventories of finished goods, work in progress and stock-in-trade	(16.77)	(58.90)	0.00	(59.82)
(d) Employee benefits expense	0.98	1.54	0.94	4.58
(e) Finance cost	0	0	0	0
(f) Depreciation and amortisation expense	0.01	0.07	0.05	0.23
(g) Other expenses	0.77	1.27	0.38	2.88
Total Expenses	2.29	19.63	1.38	13.21
V. Profit/(Loss) before exceptional and extraordinary items and tax (III-IV)	13.27	22.42	(0.01)	62.41
VI. Exceptional items	0	0	0	0
VII. Profit/(Loss) before extraordinary items and tax (V+VI)	13.27	22.42	(0.01)	62.41
VIII. Extraordinary items	0	0	0	0
IX. Net Profit/(Loss) before Tax (VII-VIII)	13.27	22.42	(0.01)	62.41
X. Tax Expense:				
1. Current Tax	0.27	0.96	0.00	1.07
2. Deferred Tax	0	0	0	0
XI. Net Profit/(Loss) for the period from continuing operation (VII-VIII)	13.00	21.46	(0.01)	61.34
XII. Net Profit/(Loss) for the period from discontinuing operation	0.00	0.00	0.00	0.00
XIII. Tax expense from discontinuing operations	0	0	0	0
XIV. Net Profit/(Loss) for the discontinuing operations after Tax (XII-XIII)	0	0	0	0
XV. Net Profit/(Loss) for the period (XI + XIV)	13.00	21.46	(0.01)	61.34
XVI. Earnings Per Equity Share				